

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.209/2017

In the matter of :

PPAP Securities Advisors (P) Limited

....PETITIONER

**SECTION :**

**Under Section 252**

**Order delivered on 18.1.2018**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner** : Mr. Alok Kumar Kuchhal, Advocate

**For the Respondent/Cor. Debtor** :

**For the Intervener** : Ms. Lakshmi Gurung, Standing Counsel,  
Income tax Deptt.

**ORDER**

Learned Counsel for the petitioner is present. In compliance to the directions passed by this Tribunal on 23.11.2017, it is represented by the Ld. Counsel for the petitioner that notice to the Income tax Department has been duly taken. Ld. Company Prosecutor for the ROC as well as Ld. Standing Counsel for the Income tax Department are also present. Both the statutory authorities seek time to file their observations/reply, if any.

In view of the said request, a week's time is finally granted to file the same.

List on 07.2.2018.

*— Sd/-*

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
18.1.2018